

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

APPEAL NO.10 of 2021(SZ)
APPLICATION NO. 91 OF 2021 (SZ).

G.Devarajan, S/o Govindappa Naidu,
15, Gandhi Nagar, 2nd Street,
Reliance Backside,
Arumbakkam Chennai- 600 106

VERSUS

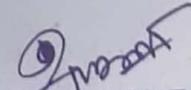
1. THE STATE OF TAMIL NADU,
Rep. by the Chief Secretary to Government,
Secretariat, Fort St.George
Chennai - 600 009.
2. State of Tamil Nadu,
Rep. by the Principal Secretary
to Government,
Public Works Department,
Secretariat, Fort St.George
Chennai - 600 009.
3. Tamil Nadu Housing Board Rep.
by the Principal Secretary to Government,
Housing and Urban Development Department
493, Anna Salai, Nandanam,
Chennai - 600 035
4. State Level Environment Impact
Assessment Authority Rep.
by the Member Secretary,
SEIAA, 3d Floor, Panagal Maaligai
No.1 Jessy Road, Saidapet,
Chennai 600 015

Respondents

INDEPENDENT REPORT AFFIDAVIT FILED BY THE DISTRICT
COLLECTOR, CHENNAI

I, Vijaya Rani, I.A.S., wife of Thiru Roshan, Hindu, aged about 47 years, discharging the duties as the District Collector, Chennai District, having the office at Chennai Collectorate, Singaravelar Maligai, Rajaji Salai, Chennai -600 001, do hereby solemnly affirm and sincerely state as follows:

Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.


COLLECTOR OF CHENNAI
CHENNAI-600 001.

2) I respectfully submit that I file this Independent status report as follows: I humbly submit that the applicant has filed this application under Section 14(1) read with Section 18(1) of the National Green Tribunal, Act, 2010, for the following relief:

"A. Declare the actions of the State of Tamil Nadu in implementing the proposed project, in contravention of the applicable laws and being devoid of merits, as illegal and violative of the Environment (Protection) Act, 1986.

B. Direct Respondent Nos 1 & 3 to not undertake any construction activities until this Application is disposed

C. Direct the Respondents herein to restore the area where there has been any illegal construction work.

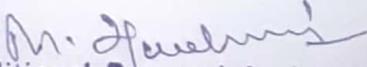
D. Direct the Respondents to assess the damage caused due to the illegal construction and use the same to restore the area;

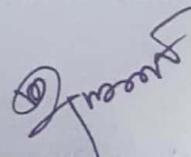
E. Impose exemplary costs as environmental compensation charges for the damages done to the land in question;

F. Direct Respondents No.1 to initiate prosecution under the Environment Protection Act, 1986 against Respondent Nos. 2 &3 and the respective officials, for permitting and commencing the project activities in violation of the law; and

G. Pass such further order or orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case"

3) I respectfully submit that, a scheme of construction of a multi-storied building with 304 HIG Residential flats and commercial complex at Arumbakkam is being implemented by the 3rd Respondent Tamil Nadu


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to the Collector of Chennai,
Chennai - 1.


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CHENNAI-600 001.

Housing Board and that a boundary issue has arisen between 2nd Respondent i.e. Public Works Department and 3rd Respondent (Tamil Nadu Housing Board) in the project land. In this regard, an inter-departmental coordination meeting to discuss the construction of the said building under the Chairmanship of the Chief Secretary to Government was held at 11.00 a.m. on 30.10.2021.

4) I respectfully submit that in the said meeting the following decisions were made:

a) Whenever there are inter-departmental disputes, it has to be resolved by way of inter-departmental talks/meetings and sorted out within the Government;

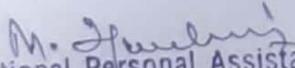
b) The Revenue Department may sort out this issue by conducting a joint inspection with officials of the Commissioner of Land Administration, Water Resources Department/Public Works Department, Tamil Nadu Housing Board and file a joint report to the Government;

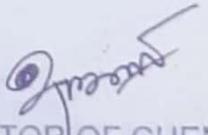
c) Thereafter a common counter affidavit may be filed before the National Green Tribunal by the Government:

5) I respectfully submit that in this connection, the said field was inspected by the Tahsildar, Aminjikarai Taluk along with the officials of Tamil Nadu Housing Board, Public Works Department, on 16.11.2021 and the boundaries were fixed as more particularly described in the sketch submitted along with the said report

6) I respectfully submit that thereafter a Joint Inspection of the subject field was held at 12.00 noon on 04.12.2021 done by the

1. District Revenue Officer, Chennai District, Chennai,


Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.


COLLECTOR OF CHENNAI
CHENNAI-600 001.

2. District Revenue Officer (Land Acquisition), TNHB, Chennai-600035,
3. Assistant Engineer, PWD on behalf of the Superintending Engineer, Water Resources Department, Public Works Department, Chennai,
4. Personal Assistant (Survey) to the District Collector, Chennai,
5. Revenue Divisional Officer, Revenue Division Central, Chennai-600101,
6. Tahsildar, Aminjikarai, Chennai-30,
7. Inspector of Survey, Chennai,
8. Deputy Inspector of Survey, Aminjikarai,
9. Field Surveyor, Aminjikarai Taluk,

6) I respectfully submit that the subject disputed land involved in this case is measuring 3.3000 Hectares, comprised in T.S.No.2 Block No. 4 of Arumbakkam Town. The said disputed land stands registered in the Computerized Town Survey Land Register Records as follows:

Town	Arumbakkam
Block No.	4
T.S.No.	2
Old S.No.	249/1, 2, 3, 5, 250/1, 2, 3, 4, 5, 6, 251, 253/2A
Classification	Ryotwari Manai
Extent	Hec.Ares.Sq.metres 03 30 00.0
Adangal	State Housing Board
How the holding is utilised?	Vacant
Remarks	

7) I respectfully submit that the said disputed land is in an irregular shape abutting Poonamallee High Road on its southern side. (Sketch Submitted already) The said land is situated on the Northern side of Poonamallee High Road and the southern side of Block No.6 of

M. Jamburaj
Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.

[Signature]
COLLECTOR OF CHENNAI
CHENNAI-600 001.

Naduvakkarai village meant for the Cooum River. The Tamil Nadu Housing Board has proposed to construct a multi-storied building on this remaining portion of land in T.S.No.2 part, Block No.4 of Arumbakkam Town measuring 2.885 Hectares.

The four side boundaries of the Total extent of land measuring 3.30 Hectare said land are as follows: (Sketch Enclosed)

North by	Block No.6 of Naduvakkarai Village meant for the Cooum River
South by	Poonamallee High Road
East by	T.S.Nos. 1./1, .1/2 and 1/3 of Block No.5 of Arumbakkam Town
West by	T.S.No.1 of Block No.4 of Arumbakkam Town

8) However, in the order dated 03.01.2022, the National Green Tribunal (South Zone) has passed an order directing the respondents as follows:

“8. It is not clear from the report submitted whether the boundary of the river has been traced on the basis of the original records pre-independent era. The direction given by us was to ascertain the boundary on that basis and also to ascertain as to whether any river poromboke as per the original revenue records have been converted into a patta land on or later occasion. But, that direction has not been complied with.

9. The plan produced along with the status report does not show the buffer zone fixed by the department where construction should not be made as per the directions given by the Hon'ble Supreme Court in **Mantri Techzone Private Limited vs. Forward Foundation (2019) 18 SCC 494** and also other similar matters.

10. The Joint Committee has also not filed the report as directed so far. We do not understand as the Joint Commissioner has not filed the report, though independent reports are coming up from the members of the committee, we have appointed the Joint Committee to ascertain the real status based on the original revenue records of the pre-independence era, whether

M. Sankar
Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.

[Signature]
COLLECTOR OF CHENNAI
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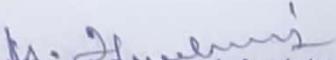
any exemption will have to be granted or not has to be considered by the Tribunal after ascertaining the original boundary of the river. If the Joint Committee did not file the report before the next hearing date, then the members of the committee are directed to appear before this Tribunal to show cause as to why action should not be taken against them for non-compliance with the direction issued by this Tribunal as contemplated under Sections 25, 26, 28 of the National Green Tribunal Act, 2010.

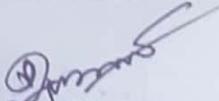
11. Further, it is seen from the report that there is a Baby Canal of 14 metre in width has been reduced to 4 metres due to the dumping of debris and other garbage. They have not located the baby canal in the plan as well and they are directed to show the location of the baby canal in the plan and also show the encroachment if any, the reason for the reduction, how far it has been reduced and it is on that basis that the Tribunal has to consider as to whether any further direction will have to be given to restore the baby Canal.

12. The Joint Committee as well as the Water Resources Department (WRD) including the Principal Secretary to Government for Revenue and Disaster Management Department are directed to file their reports as directed by this Tribunal on or before 02.02.2022 by e-filing in the form of searchable PDF/OCR support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules. If any plan will have to be obtained from the Archive Department, then they are directed to collect the same for the purpose of identifying the original flow of the river as per the original records, so that, that can give a clear picture of the boundary of the Cooum river which will be helpful for the Tribunal to decide the issue effectively.

13. The Registry is directed to communicate this order to the members of the committee and also to the official respondents immediately through e-mail for their information and also for compliance of the direction to avoid “.

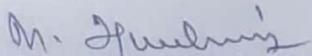
9) In pursuance of the said order, the District Revenue Officer, Chennai District, in his letter No.J5/32600/2021 dated 27.01.2022, has instructed the Assistant Director of Survey and Land Records to prepare a combined sketch showing the boundary of the river has been traced on the

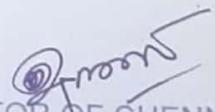

Additional Personal Assistant
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COLLECTOR OF CHENNAI
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basis of the original records from the year 1905 as received from the Archives Department. It was also stated that the direction was given by the National Green Tribunal to ascertain the boundary on that basis and also to ascertain as to whether any river poromboke as per the original revenue records have been converted into a patta land on or at later occasion. Besides this, instructions were also issued to the Assistant Director of Survey and Land Records to furnish the location of the Baby Canal which was originally having a width of 14 metres and subsequently reduced to 4 metres due to dumping of debris.

11) It is respectfully submitted that in response to this, the Assistant Director of Survey and Land Records in his report in Rc.No.E1/2623/2021 dated 29.01.2022 has prepared a combined sketch showing the boundaries of the lands in Naduvakkarai and Arumbakkam villages and submitted the sketch in this regard. I respectfully submit that Arumbakkam was originally attached with Saidapet Taluk of composite Chengalpattu District. Thereafter, the said village was attached with erstwhile Egmore-Nungambakkam Taluk till 11.02.2014. Consequent on the bifurcation/trifurcation of taluk offices in Chennai District, the said village was attached with the newly formed Aminjekarai Taluk with effect from 12.02.2014. The Joint inspection was carried out by the officials of Revenue Department, Tamil Nadu Housing Board and the Public Works Department and that the Buffer zone details available on the Southern side of T.S.No.1 of Block No.6 of Naduvakkarai Town have been detailed in the combined sketch.


Additional Personal Assistant
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Chennai - 1.


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CHENNAI-600 001.

9) I respectfully submit that the Superintending Engineer in his report in AA1/96/2021 dated 03.02.2021 has submitted a report furnishing the boundaries and details of the Baby Canal and Buffer Zone, changes in the measurements and also a report as to whether any patta was issued to any one else during pre-independent era

10) I respectfully submit that in this connection, another measurement of the subject property was taken by the Revenue and Survey officials along with the officials of WRD on 04.04.2022 with the support of advanced survey equipments namely Digital Global positioning system (DGPS). A combined sketch showing the portions of villages of Arumbakkam and Naduvakkarai involved in this case has been prepared and submitted along with the report. The sketch contains the Old S.No., correlating New T.S.No. and Block No. of both the villages. The portion of the land owned by the TNHB is situated in between the Cooum river on the Northern side and Poonamallee High Road on the Southern side. The details are as furnished below:

1. *The portion of the remaining land measuring 2.885 hectares of land available in T.S.No.2part Block No.4 of Arumbakkam village out of the total extent of 3.30 hectares is more particularly described in Yellow colour in the sketch submitted herewith.*

2. *As per the guidelines issued by the Public Works Department, the buildings adjacent to the water source must leave a space of about 15 metres from the water course. Accordingly, the Buffer zone available on the Northern side of the land held by TNHB is more particularly described in dark pink colour in the sketch.*

M. J. Sreedhar
Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.

[Signature]
COLLECTOR OF CHENNAI
CHENNAI-600 001.

3. A portion of land lying in between the Cooum river on the Northern side in Naduvakkarai village and the Buffer zone area in T.S.No.2 part Block No.4 of Arumbakkam village are more particularly shown in green colour in the sketch submitted herewith.

4. A portion of land measuring 9.4500 Hectares lying in Old SNos. 97, 98 part, 99, 100 part, 116 part and 117 part which is correlating to T.S.No.1, Block no.6 of Naduvakkarai village is more particularly shown in light blue colour in the sketch submitted herewith.

11) I respectfully submit further that in pursuance of the order of the National Green Tribunal, the measurements of the subject property was again taken up on 04.04.2022 in the presence of the officials of the Tamil Nadu Housing Board, Public Works Department, Assistant Director of Survey and Land Records, Tahsildar, Aminjikarai, Deputy Inspector of Survey and Field Surveyor of the office of the Tahsildar, Aminjikarai, the boundaries of Old S.Nos. 117, 127, 129 correlating to T;S.No.231 of Block No.9B and T.S.No.49 of Block No.9C. During the said measurements the boundaries of the said Cooum river were determined as follows:

Boundary points in meters	Boundaries as per Revenue records pertaining to the year 1905 In metres	Boundary of the river as per DGPS as on 04.04.2022 In metres	Variation/Expansion of the river boundary in metres
7 to 17	95.8	133.6	37.7
5 to 18	85.3	109.4	24.1
3 to 19	74.9	94.8	19.9
1 to 20	85.9	85.9	0

M. Anand
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to the Collector of Chennai,
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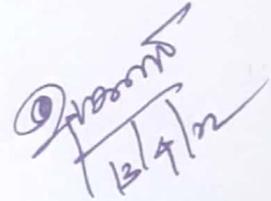
[Signature]
COLLECTOR OF CHENNAI
CHENNAI-600 001.

9) I respectfully submit this status report as per the directions of the Hon'ble National Green Tribunal and the same shall be accepted to proceed further in this regard.

Solemnly affirmed at Chennai on

This the.....day of April 2022

And signed her name in the presence of



District Collector,
CHENNAI-600 001.
Chennai



Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.

கனிகவணம் / அலுவலம்:

நகர்ப்பாடல் நிலஅளவை பதிவேடுகள் துறை

அனுப்புநர்
நிரு. எஸ் ஆர்வணம், எம்.ஏ.,
இணை இயக்குநர் (தொது).
மத்திய நிலஅளவை அலுவலகம்,
செப்பாக்கம், சென்னை-600 005.

பெறுநர்:

மாண்புமிகு ஆட்சியர்,
சென்னை மாநகராட்சி,
சென்னை - 600 004.

கடித எண். ந.க.இ2/ 3189 /2022-(1), நாள் 11.03.2022

11.03.2022

அலுவலர்,

கொருள் : தேசிய புகை தீர்ப்பாய வழக்கு - O.A.No.41/2021 & Appeal No.10/2021 - நிரு.ஜி.தேவராஜன் (சம்பளம்) - தொடர்பு வரும் தொட்புண்ட சென்னை அரும்பாக்கம் பத்தமணி நெடுஞ்சாலையில் நகர்ப்பாடல் வீட்டுவசதி வாரியத்தால் கட்டப்பட்டு வரும் பல்வகை கட்டிடம் தொடர்பான தலை சென்னை மாநகராட்சி - அமைந்தகரை கட்டிடம் - அரும்பாக்கம் மற்றும் நடுவங்கரை கிராமம் - 1905-ம் வருடத்திய முத்தைய புலப்பட நகல் மற்றும் 'அ' பதிவேடு -கோருவது - தொடர்பாக.

- பார்வை 1) சென்னை மாநகராட்சியின் கடித எண், ந.க.எண்.ஜே5/32600/2021, நாள் 09.03.2022.
2) இவ்வலுவலக கடித எண்-ன்படி ந.க.இ2/3189/2022, நாள் 11.03.2022, உதவி ஆணையர், ஆவணக் காப்பகம், எழும்பூர், சென்னை-8,
3) ஆணையர், நிலஅளவை மற்றும் நிலவரித்திட்டம் ஆணையரகம் சென்னை-5 கடித எண். ந.க.எண்/40472/2015, (நி.அ), நாள் 23.12.2015.

பார்வை 1-ல் காணும் கடிதத்தில் கேட்கப்பட்டுள்ள சென்னை மாநகராட்சி அமைந்தகரை வட்டம், அரும்பாக்கம் கிராம புல எண்கள் 249, 250, 252 மற்றும் நடுவங்கரை கிராம புல எண்கள் 95, 96, 98, 99 பார்வை 2-ன்படி ஆவணக் காப்பகத்தில் விடுபட்ட புல எண்கள் சேகரிக்கும் பணியில் உள்ள மத்திய நிலஅளவை அலுவலக பணியாளர்களைக் கொண்டு பெறப்பட்டு இத்தூடன் இணைத்தனுப்பப்படுகிறது. மேலும் பார்வை 3-ன்படி 'அ' பதிவேடு ஆவணங்கள் அந்தந்த மாவட்ட ஆட்சியர் அலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களாகும். எனவே சம்பந்தப்பட்ட வட்ட அலுவலகம் அல்லது மாவட்ட ஆட்சியர் அலுவலகத்தில் உள்ள ஆவணக் காப்பறையில் பரிசீலிக்கும்படி பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

15/3/22
இணை இயக்குநர் (தொழில்நுட்பம்),
மத்திய நிலஅளவை அலுவலகம், சென்னை-5.

சுமார்
15/3/22

- இணைப்பு:- 1) பார்வை கடித நகல் - 1 தாள்.
2) புலப்பட நகல்கள் - 7-தாட்கள்.
3) பார்வை 3-ல் காணும் ஆவணங்கள் சம்பந்தப்பட்ட நகல்.

ஆர்.கி..

அனுப்புநர்
உதவி ஆணையர் (பாது),
தமிழ்நாடு ஆவணக்காப்பகம் மற்றும்
வரலாற்று ஆராய்ச்சி,
எழும்பூர், சென்னை - 600 008.

பெறுநர்
மாவட்ட ஆட்சியர்
சென்னை மாவட்டம்,
சென்னை-600 001

கடித எண்.1363/S8/2022, நாள். 17.03.2022

ஐயா,

பொருள்: தமிழ்நாடு ஆவணக்காப்பகம் - ஆவணம் நகல்
கோருதல் - தொடர்பாக.

பார்வை: தங்கள் அலுவலக க.எண். ந.க. எண். ஜே5/32600/2021
நாள் 9.3.2021

பார்வையில் காணும் தங்கள் கடிதத்தில் சென்னை மாவட்டம், அமைந்தகரை வட்டம்,
அரும்பாக்கம் மற்றும் நடுவங்கரை கிராமத்தின் "அ" பதிவேடு ஆவண நகல் கோரப்பட்டுள்ளது.

இக்காப்பகத்தில் "அ" பதிவேடு ஆவணம் பாதுகாக்கப்படுவதில்லை எனத்

1472/02
தெரிவிக்கப்படுகிறது.

தங்கள் நம்பிக்கையுள்ள,
உதவி ஆணையர் (பாது),
17.03.2022.

17-3-22

அனுப்பும் முதுன்மைச் செயலர்/ஆணையர், தமிழ்நாடு ஆவணக்காப்பகம் மற்றும் வலலற்று ஆளப்ப்சி, எழுப்பூர், சென்னை - 600 008.

பெறுநர் மாவட்ட ஆட்சியர், சென்னை மாவட்டம், சென்னை - 600 001.



கடித எண். N 1285/S9/2022, நாள்: 16.03.2022

ஐயா,

பொருள்: தமிழ்நாடு ஆவணக்காப்பகம் - அரும்பாக்கம், நடுவக்கரை கிராமம் - புலப்பட நகல் வழங்குதல் - தொடர்பாக.

பார்வை: தங்கள் அலுவலகக் கடித எண்.ந.க.எண்.ஜே5/32600/2021, நாள்.09.03.2021.

பார்வையில் காணும் கடிதத்தில் அரும்பாக்கம் மற்றும் நடுவக்கரை கிராமங்களின் புலப்பட நகல் கோரப்பட்டுள்ளது.

இக்காப்பக வசமுள்ள செங்கல்பட்டு மாவட்டம், சைதாப்பேட்டை வட்டம், அரும்பாக்கம் கிராம புல எண்.249, 250-க்கு 1905-ம் வருட புலப்பட நகல் 2 பக்கங்கள் மற்றும் நடுவக்கரை கிராம புல எண்.95, 96, 98, 99-க்கு 1906-ம் வருட புலப்பட நகல் 4 பக்கங்கள் என மொத்தம் 6 பக்க புலப்பட நகல்கள் இத்துடன் இணைத்து அனுப்பப்படுகின்றன.

மேலும் தாங்கள் கோரியுள்ள அரும்பாக்கம் கிராமத்தின் புல எண்.252-க்கான புலப்பட இக்காப்பகத்திலுள்ள 1905-ம் வருட புலப்பட பருமனில் இடம்பெறவில்லை எனத் தெரிவிக்கப்படுகிறது.

தங்கள்நம்பிக்கையுள்ள,

[Handwritten Signature]

முதுன்மைச் செயலர்/
ஆணையருக்காக,
16.03.2022.

இணைப்பு: மேற்படி

[Handwritten Signature]
16/3/22

[Handwritten Signature]
Assistant Com
Tamil Nadu Archives
Egmore, Chennai-8

[Handwritten Signature]
16/3/22

அனுப்புநர்
முதன்மைச் செயலர்/ஆணையர்,
தமிழ்நாடு ஆவணக்காப்பகம் மற்றும்
வரலாற்று ஆய்விதழ்,
எழும்பூர், சென்னை - 600 008.

செறுவர்
மாவட்ட ஆட்சியர்,
சென்னை மாவட்டம்,
சென்னை 600 001

சமூக அலுவலர், N 1205/S9/2022, நாள்: 16.03.2022



தலைவர்,

செருள் தமிழ்நாடு ஆவணக்காப்பகம் - அரும்பாக்கம்,
நடுவக்கரை கிராமம் - புலப்பா நகல் வழங்குதல் -
தொடர்பாக.

பார்வை: தங்கள் அலுவலகக் கடித
எண்.ந.க.எண்.ஜே5/32600/2021, நாள், 09.03.2021.

பார்வையில் காணும் கடிதத்தில் அரும்பாக்கம் மற்றும் நடுவக்கரை கிராமங்களின் புலப்பா
நகல் கோரப்பட்டுள்ளது.

இக்காப்பக வசமுள்ள செங்கல்பட்டு மாவட்டம், சைதாப்பேட்டை வட்டம், அரும்பாக்கம் கிராம
புல எண்.249, 250-க்கு 1905-ம் வருட புலப்பா நகல் 2 பக்கங்கள் மற்றும் நடுவக்கரை கிராம புல
எண்.95, 96, 98, 99-க்கு 1906-ம் வருட புலப்பா நகல் 4 பக்கங்கள் என மொத்தம் 6 பக்க புலப்பா
நகல்கள் இத்துடன் இணைத்து அனுப்பப்படுகின்றன.

மேலும் தாங்கள் கோரியுள்ள அரும்பாக்கம் கிராமத்தின் புல எண்.252-க்கான புலப்பாடம்
இக்காப்பகத்திலுள்ள 1905-ம் வருட புலப்பா பருமனில் இடம்பெறவில்லை எனத்
தெரிவிக்கப்படுகிறது.

தங்கள்நம்பிக்கையுள்ள,

இணைப்பு: மேற்படி.

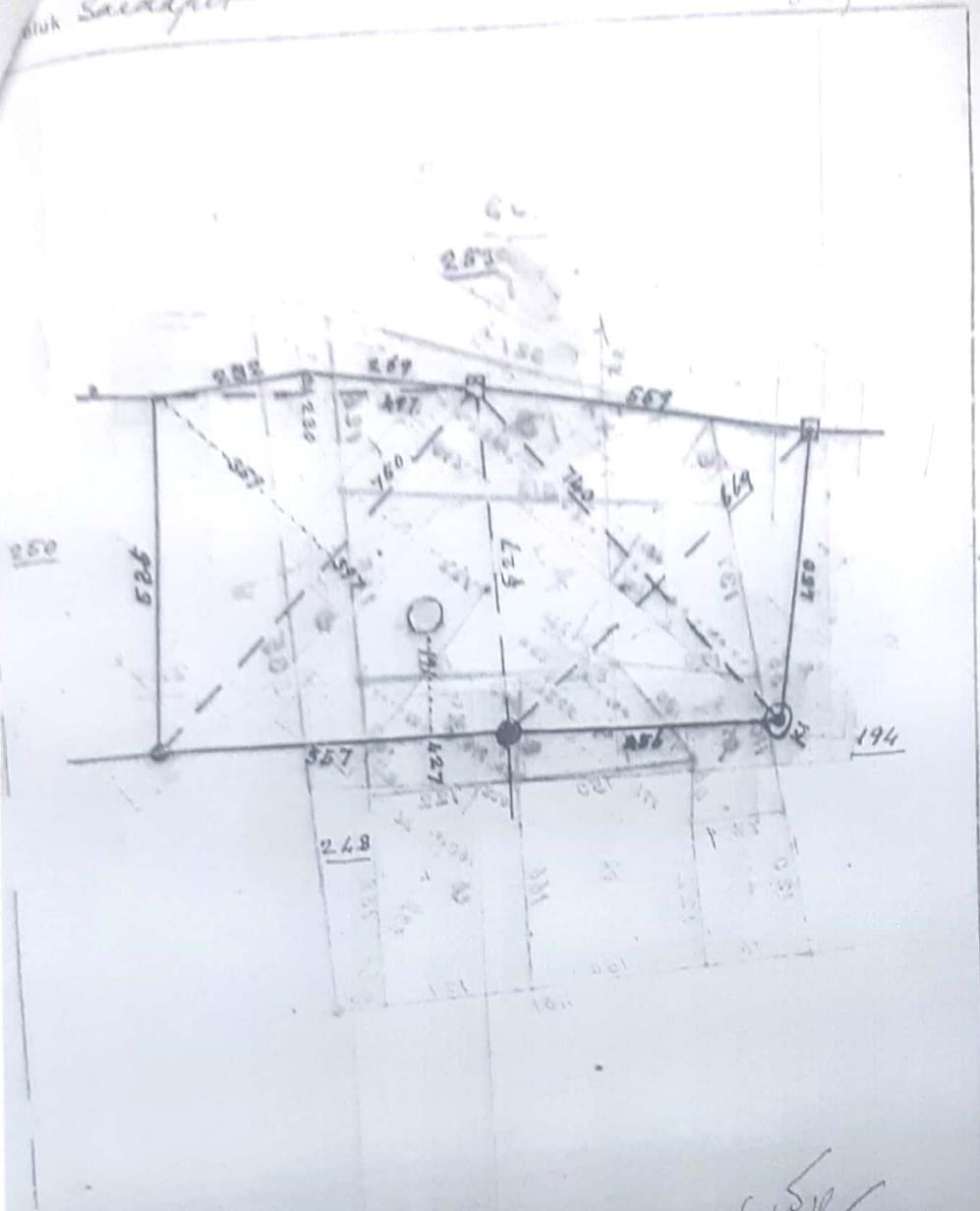
முதன்மைச் செயலர்/
ஆணையருக்காக,
16.03.2022.

16/3/22

Chingapat
Saidapat

Field No. 249

Village { No. 172
Name Annulabham
Area 5-17 Acres.



5/5
20/06

Plotting with and
sides compared by
Scale 1 inch = 100 Chain.

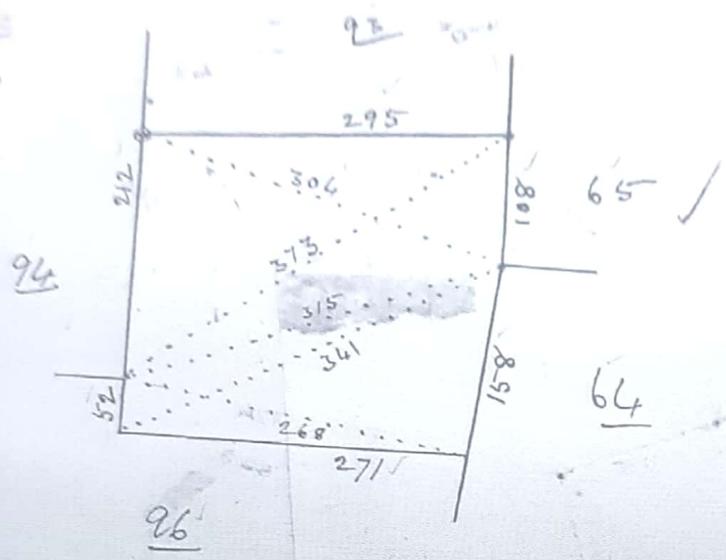
P. D. ...
Assistant Com
Tamil Nadu Archives
Egmore, Chennai-8

2/3/22

blung lepat
Sai dapek

Field No. 95

Village No. 80
Name Naduvathu
Area 0-74 Acres



316
156
212

Scale | | Inch = One Chain

J. P. Ramalingam

23-5-06

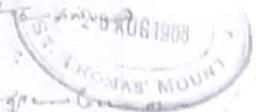
[Signature]
K. S. Srinivasan

[Signature]
Assistant Com.
Tamil Nadu Archives
Egmore, Chennai-8

[Signature]
16/3/02

District

Taluk



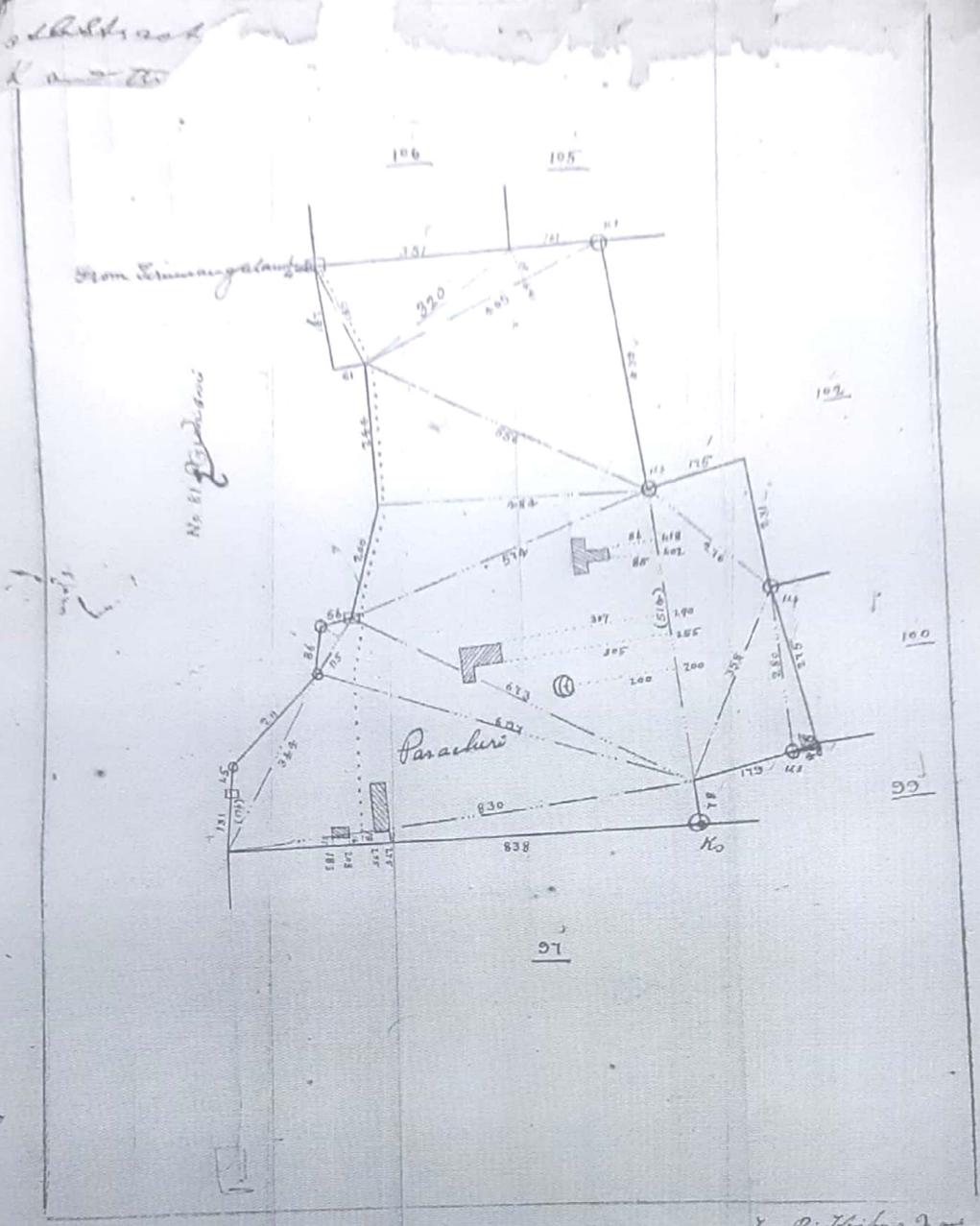
Field No. 98

Village

No. 80

Name

Area 96 Acres.



Scale 1/2 Inch = One Chain.

J. P. Krishna Rao
28-6-06

J. P. Krishna Rao
Assistant Commissioner
Tamil Nadu Archives
Egmore, Chennai-8

16/3/22

